

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. At. 15.10.03

For admission &
Hearing /oral disposal.
(Adv. counter not filed)

BankDr. At. 22.10.03

copies of order
prepared for
counsel for both
sides.

22/10/03SDOrder dated 15.10.03

On the prayer of Mr. D.N. Mishra,
as a last chance, the matter is
adjourned to 22.10.03

John
Vice Chairman 15/10

Order dated 22.10.2003

Neither the applicant's counsel nor
the applicant himself in person is present
when called. No request has also been made on
behalf of the learned counsel for the applicant
seeking an adjournment. However, Shri D.N.
Mishra, learned counsel for the Respondents
is present. Shri Mishra once again confirmed
that the necessary orders sanctioning
family pension as well as sanction orders
in respect of retiral benefits including
D.C.R.G. have already been issued in favour
of the applicant. In the aforesaid premises,
there remains nothing more to be adjudicated
in this O.A. and accordingly, the O.A. is
disposed of for having become infructuous.

No costs.

John
VICE CHAIRMAN 22/10